

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH

CIRCUIT SITTING AT INDORE

OA No.97/05

Indore, this the 7th day of March, 2005.

CORAM

Hon'ble Mr.V.K.Majotra, Vice Chairman
Hon'ble Mr.A.S.Sanghvi, Judicial Member

Jagadeesh
Cook (Class IV)
Military College of Telecommunication
Engineering, Mhow (M.P.)
C/o Haji. I.H.Khan, B.No.130
Opp.Rly Goods, Mhow.

Applicant

(By advocate Shri I.H.Khan)

Versus

1. Union of India through
the Secretaray
Govt. of India
Ministry of Defence
New Delhi.
2. The Director General of Signals (Sigs-4 (c))
Sigs DTE. Army Headquarters
General Staff Branch
DHQ P.O., New Delhi.
3. The Commandant
Military College of Telecommunication Engg.
Mhow (M.P.) - 453 441. Respondents.

(By advocate None)

O R D E R (oral)

By V.K.Majotra, Vice Chairman

The learned counsel of the applicant heard.

The learned counsel stated that the applicant was imposed the punishment of removal from service in a disciplinary proceedings against the applicant vide impugned order dated 28.5.04 (Annexure A1). He stated that the applicant had filed an appeal before the appellate authority vide Annexure A5 dated 11th August 2004 which has not yet been decided by the appellate authority.

W.D

2. In our considered view, at this stage itself, while the rights of the respondents shall not be prejudiced, this OA can be disposed of, in the interest of justice, by directing the appellate authority to dispose of the aforesaid appeal within a period of 45 days from communication of this order, by passing a detailed speaking order.

Ordered accordingly.

A.S.S.
(A.S.Sanghvi)
Judicial Member

V.K.Majotra
(V.K.Majotra)
Vice Chairman

7-3-05

aa.

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
प्रतिलिपि कारोगिरा:-
(1) संवित, उच्च न्यायालय, न्योमिहारा, जबलपुर
(2) अमेदार श्री/मिस्ट्री,के काउंसल
(3) प्रसादी श्री/श्रीमती,के काउंसल
(4) बंधवाल, कोपाल, जल्ला न्योमिहारा
सूचना एवं आवश्यक लाईवाई हेतु

17. Khan Dov nhow
Res As-2

16/ अधिकारी
16/ अधिकारी

Signed by
on 16/05/05